

WALAMTARI, Hyderabad under 'Training of Trainers' programme have been arranged by WAPCOS.

Mintmum Compensation for Acquisition of Land in Delhi

10003. SHRI GOPI NATH GAJAPATHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have fixed minimum compensation of agricultural land in Delhi;

(b) if so, the details thereof; and

(c) the date from which the new decision taken in this regard would be effective?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). Compensation is paid in accordance with the provisions of the Land Acquisition Act, 1894, as amended from time to time. Delhi Administration have, however, recently fixed the following minimum prices for agricultural land:—

- (i) Rs. 1.5 lakhs per acre for lands situated in the river bed between the forward bunds.
- (ii) Rs. 4.65 lakhs per acre for all other agricultural lands.

These minimum prices are effective from 27.4.90 and will be taken into consideration by the Land Acquisition Collector for payment of compensation and would apply in all cases where land has been notified under Section 4 of the Land Acquisition Act. For land notified under Section 4 in previous year, the minimum price would be arrived at by discounting the 1990 prices by 15% per annum. This minimum price would not apply to cases where awards have already been announced. In addition, to this minimum

price, land owner would also be entitled to 30% solatium and other benefits provided for in the Act.

Spinning Mill in Madhya Pradesh

10004. SHRI PARASRAM BHARDWAJ: Will the Minister of TEXTILES be pleased to state:

(a) whether handloom industry in Madhya Pradesh is suffering because of the non-availability of yarn;

(b) whether Government have received a proposal from the State Government for the establishment of various cooperative spinning mills in the State; and

(c) if so, the details and action taken in this regard?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There had been no complaint regarding the availability of yarn to handloom weavers in Madhya Pradesh.

(b) and (c). Central Government gives loan assistance to the National Cooperative Development Corporation (NCDC) for setting up new Weavers' Cooperative Spinning Mills and expanding the Capacity of the existing Weavers' Cooperative Spinning Mills in various States in order to build up captive production for the handloom sector. During VII Plan Period, no proposal was received from Government of Madhya Pradesh for setting up of any Weavers' Cooperative spinning mill in the State.

SC/ST Families Below Poverty Line in Punjab

10005. SHRI KAMAL CHAUDHARY: Will the Minister of WELFARE be pleased to state:

(a) the number of Scheduled Caste/ Scheduled Tribe families in Punjab below poverty line as per the latest survey, district-wise;

(b) the funds earmarked for their upliftment; and

(c) the number of SC/ST families in Punjab raised above poverty line during the last three years?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). Information has been called for from the Government of Punjab and will be placed on the table of the House.

Closure of Roller Flour Mills

10006. SHRI RAMDAS SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether a number of workers have been rendered jobless as a result of the closure of Roller Flour Mills in Bihar, Assam, U.P. and Maharashtra due to the failure of timely and adequate supply of wheat to these mills by the Food Corporation of India;

(b) if so, what was the requirements of these mills and names of flour mills;

(c) the total quantum of the supply made by the Food Corporation of India to these mills during the last one year; and

(d) what were the reasons for not making the supply?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) to (d). After the delicensing of the Roller Flour Milling

Industry in 1986, the Central Government has no responsibility for supply of wheat to them. Mills are now free to purchase their requirement of wheat from the open market. FCI occasionally sells some quantities to roller flour mills provided that such wheat can be spared from their primary commitment of maintaining supplies to the public distribution system.

[Translation]

Rahughat Multi-Purpose Project on River Chambal

10007. SHRI CHHAVIRAM ARGAL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Rahughat multipurpose project on Chambal river in Morena district of Madhya Pradesh is proposed to be commissioned;

(b) whether the study regarding the availability of water for this project has been completed;

(c) whether the survey of this project has also been completed;

(d) if so, the details thereof; and

(e) the time by which the work on the project is likely to be commenced?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) to (e). The Project Proposal for Rahughat Hydro-Electric Project received from the Government of Rajasthan in June, 1987 involving submergence of areas in Rajasthan and Madhya Pradesh, was returned to the State Government in February, 1988 for re-submission after resolution of inter-State aspects. The State has not resubmitted the project.